

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)  
CORAM: SHRI. CHARAN SINGH, HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 15.07.2024 After Court Hall-I Hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/73/2021, IA (IBC)/715/2021, IA (IBC)/716/2021, IA (IBC)/1148/2023, IA (IBC)/1008/2023, IA (IBC)/1464/2023, Cont. A (IBC)/23/2023, IA (IBC)/1581/2023 in CP (IB) No.128/10/HDB/2017</b>
<b>NAME OF THE COMPANY</b>	
<b>NAME OF THE PETITIONER(S)</b>	<b>Neeta Chemicals India Pvt Ltd</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>State Bank of India</b>
<b>UNDER SECTION</b>	<b>10 of IBC</b>

**ORDER**

**IA (IBC)/1581/2023**

**Present:** Ld. Counsel Mr. GP Yash Vardhan for the Applicant.

Ld. Counsel Dr. K.V. Srinivas for the Respondent No.1.

It is represented on behalf of Ms. P. Kalyani that IA has not been listed today. The same may also be listed along with all the batch IAs. List the IA along with the remaining IAs on 29.07.2024.

Ld. Counsel for the Applicant stated that rejoinder is ready and the same is served on the Respondent No.1. However, due to technical issues, rejoinder is not e-filed or physically filed. Hence, prays time for e-filing the rejoinder. Counsel is permitted to e-file within 3 days from today and also physically. Pleadings completed. For hearing, **matter is adjourned to 29.07.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**